to be allotted to them and if not, the reasons therefor?

THE MINISTER OF URBAN DEVEL-OPMENT (SHRI MURASOLI MARAN): (a) Fresh encroachments comprising of jhuggies and semi-pucca rooms on DDA's land in Karkarduma near Vishwas Nagar institutional area were removed by DDA on 11.4.1990.

(b) and (c). It is the policy of the Government not to permit fresh unauthorised construction or encroachment on public land, and there is no proposal to allot alternative land in such cases.

[English]

Wastage of Cashew Apple

8973. SHRI MULLAPPALLY RAMA-CHANDRAN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether any study has been made by the Ministry regarding the quantum of cashew apple going waste every year;
- (b) whether Government have any programme/scheme for the utilisation of cashew apple; and
- (c) whether Government propose to extend financial and technical assistance to those who start industries based on cashew apple?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) No, Sir.

(b) and (c). Government of India has implemented a scheme on cashewnut which includes popularisation of utilisation of cashew apple among cashew growers by

conducting demonstrations on various methods of utilising cashew apple.

While the Ministry of Food Processing Industries do not have any proposal to set up any unit for processing of cashew apple in the Central public sector, plan schemes have been formulated for 1990-91 for the fruit and vegetable processing sector which include extending financial/technical assistance to State Government undertakings/Cooperative undertakings for setting up new units as well as for strengthening existing processing units.

[Translation]

Use of Hindi in Central Council Homoeopathy

8974. SHRI GANGA CHARAN LODHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Central Council of Homoeopathy, New Delhi is encouraging the use of Hindi in its routine office work as per the policy of Government to encourage the use of Hindi; and
 - (b) if not, the reasons therefor?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). Yes, Sir. The central Council fo Homoeopathy, a statutory body constituted under the Homoeopathy Central Council Act, 1973, is following the official language policy for the use of Hindi in official work.

[English]

Food Processing Units in A.P. and their export

8975. SHRI M. M. PALLAM RAJU: Will the Minister of FOOD PROCESSING IN-DUSTRIES be pleased to state:

- (a) the details of food processing units in Andhra Pradesh which are exporting processed foods:
- (b) the major items that are being exported, the value of exports so made annually and the countries to whom export so made; and
- (c) the export figures of processed foods from Andhra Pradesh during the last three years as compared to the whole country?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING IN-DUSTRIES (SHRI SHARAD YADAV): (a) to (c). Ministry of Commerce does not maintain export figures state-wise.

Policy Regarding Regularisation of Government Accommodation to the Daughter-in-Laws of the Retired Government Employees

8976. SHRI GANGA CHARAN LODHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the policy adopted by Union Government in regularising Government Accommodation in cases where a Government employee got employment on purely compassionate ground as a widow from their employer and not claiming House Rent Allowance and also fully dependant as a daughter-in-law to a retired Government employee;
- (b) whether a number of such applications to regularise quarters by the Directorate of Estates have been refused in the recent past particularly in the Ministry of Finance (Collectorate of Central Excise, New Delhi);
 - (c) if so, the reasons therefor;
 - (d) whether there are also a number of

precedents in similar cases where allotment of quarters were regularised;

- (e) if so, the details thereof;
- (f) whether Government propose to consider all these cases as per precedents;
 and
- (g) if so, the time by which these quarters will be regularised?

THE MINISTER OF URBAN DEVEL-OPMENT (SHRI MURASOLI MARAN): (a) Daughter-in-law is not entitled to regularisation of the accommodation occupied by the father-in-law at his retirement.

(b) to (g). The information is being collected and will be laid on the Table of the House.

Regularisation of Government Accomodation to the Dependents of Retiring Government Employees

8977. SHRI GANGA CHARAN LODHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the policy laid down to regularise the accommodation by Union Government in cases where dependents of retiring Government servants join service on purely compassionate ground as in the cases of widows;
- (b) whether a number of such applications are still pending since 1987 in the Directorate of Estates;
- (c) if so, the details thereof, Ministry/ Department-wise;
- (d) whether it is a fact that notices have been issued recently by the Directorate of Estates to vacate the quarter of aforesaid applicants;